

PUNJAB VIDHAN SABHA

Bill No. 3-PLA-2015

**THE PUNJAB AGRICULTURAL PRODUCE MARKETS
(AMENDMENT) BILL, 2015**

(Bill as passed by the Punjab Vidhan Sabha)

The following Bill was passed by the Punjab Vidhan Sabha :—

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BILL

further to amend the Punjab Agricultural Produce Markets Act, 1961.

BE it enacted by the Legislature of the State of Punjab in the Sixty-sixth Year of the Republic of India as follows :—

1. (1) This Act may be called the Punjab Agricultural Produce Markets (Amendment) Act, 2015. Short title and commencement.

(2) It shall come into force on and with effect from the date of its publication in the Official Gazette.

2. In the Punjab Agricultural Produce Markets Act, 1961, in section 12-B, in the proviso, for the words and sign “two years from the date of supersession.”, the words and sign “three years from the date of supersession:” shall be substituted and thereafter the following proviso shall be added, namely :— Amendment in section 12-B of Punjab Act 23 of 1961.

“Provided that in case a Market Committee is not re-constituted within the specified period, the officer appointed to exercise its powers and perform its duties shall continue to do so till the time such Market Committee is re-constituted and the Government issues an order in writing to this effect.”

CHANDIGARH :
The 9th April, 2015.

SHASHI LAKHANPAL MISHRA,
Secretary.